

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

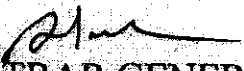
NO. 03 /P.I

DATE: 13.06.2019

It has been observed that adverse remarks related to integrity of the judicial officers are recorded in their Annual Confidential Reports without assigning any reasons which has been viewed to be improper.

Therefore, it is enjoined upon all concerned to ensure that adverse remarks related to integrity of the judicial officers are recorded in their Annual Confidential Reports only after assigning reasons.

BY ORDER


REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/64/2015/ २६३/

Dated: 13.06.2019

Copy forwarded to all District & Sessions Judges including those on deputation for information and necessary action.


REGISTRAR GENERAL